

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

(T.A. No. 4 of 1996)
M.A. No. 17 of 2000

Date of order: 27.01.2000

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. G. S. Maingi, Administrative Member

SWAPAN KUMAR CHAKRABORTY

VS

UNION OF INDIA & ORS.

For the Applicant : Mr. G. Chowdhury, counsel

For the Respondents :Mrs. K. Banerjee, counsel

O R D E R

Heard the learned advocates of both sides over an application filed by the applicant for restoration of the ~~transferred~~ application after setting aside the order of dismissal passed on 8.12.1999.

2. We have considered the submissions and perused the records and we find that there is a sufficient ground for restoration of the T.A. Accordingly, the original order of dismissal dated 8.12.99 is hereby set aside and the transferred application bearing No. 4/96 arising out of C.R. 12585-W/83 is restored to its original file and number and fixed for hearing on 2.6.2000. M.A. is disposed of accordingly.

G. S. Maingi

MEMBER (A)

H. D. Purkayastha

MEMBER (J)